

SUPREME COURT LOK ADALAT

CIVIL APPEAL NO.2252 OF 2005

G. RAJESEKHAR

... Petitioner (s)

Versus

JAKEER HUYSSAIN & ORS.

... Respondent (s)

(With Office Report)

Date : 06/12/2008 The above petition was taken up today for settlement

CORAM :

**HON'BLE DR. JUSTICE ARIJIT PASAYAT
HON'BLE MR. JUSTICE P. SATHASIVAM**

For Petitioner (s)

**Mr. G.N. Reddy, Adv.
Mr. V.G. Pragasam, Adv.**

For Respondent (s)

**Mr. A.K. De, Adv.
Mrs. Rekhapalli, Adv.
Mr. Vinit Malhotra, Adv.
Mr. Sanjay Kumar, adv.**

**This matter was taken up at the Supreme Court Lok Adalat
with the consent and agreement through their counsel.
The following Order/Award is passed :-**

Heard.

This appeal is disposed of with a direction that in addition to whatever amount has been paid by the Insurance Company to the claimant, a further sum of Rs.50,000/- shall be paid. The same shall be deposited with the concerned MACT Court within four weeks. The claimant shall be permitted to withdraw the amount.

(P.SATHASIVAM)

(Dr.ARIJIT PASAYAT)